

By e-mail.

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-39/1989/6878/A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti H. Devi Bhuyan,
Principal Judge,
Family Court, Barpeta.

Dated Guwahati the 28th November, 2018.

Sub: **Casual leave with Station leave permission.**

Ref:- Your letter No. FC.(B)-3/2018/700 dtd. 27.11.2018

Madam,

With reference to the above, I am directed to inform you that, your prayer for granting 2 (two) days casual leave on 03.12.2018 and 04.12.2018 along with station leave permission, with the official allotted vehicle, at your own cost, w.e.f. the evening of 01.12.2018 till the morning of 05.12.2018, has been granted/rejected.

The Counsellor, Family Court, Barpeta, will remain in-charge of your Court and Office during your absence.

Yours faithfully,


JOINT REGISTRAR (VIGILANCE)

